

(c) There will be no reservation in appointments made by promotion on the basis of seniority subject to fitness; but cases involving supersession of Scheduled Caste and Scheduled Tribe officers, if any, will as at present be reported within a month to the Minister or Deputy Minister concerned for information.

3. The above decisions take effect from the date of issue of these orders except where selections by the Departmental Promotion Committee under the old orders have already been made, or rules for a competitive examination published.

4. Ministry of Finance etc. are requested to bring the above decisions to the notice of all concerned.

P. K. DAVE,

Joint Secretary to the Govt. of India.

ANALYSING THE WORKING OF ENGINEERING COMPANIES

*537. { SHRI V. T. NAGPURE:
SHRI NEKI RAM:

Will the Minister of STEEL, MINES AND HEAVY ENGINEERING be pleased to state:

(a) whether Government have analysed the working of engineering companies like M/s. Burn and Co. M/s. Indian Standard Wagon Co. M/s. Braithwaite and Co., engaged in the same type of jobs as M/s. Jessop and Co., Ltd., Calcutta; and

(b) if so, what are the results of the examination?

THE MINISTER OF STEEL, MINES AND HEAVY ENGINEERING (SHRI C. SUBRAMANIAM): (a) No, Sir.

(b) Does not arise.

NATIONALISATION OF JESSOP & CO. LTD.
CALCUTTA

*538. MAULANA ABDUL SHAKOOR: Will the Minister of STEEL, MINES AND HEAVY ENGINEERING be pleased to state:

(a) whether any decision has been taken by Government to nationalise M/s. Jessop and Co. Ltd., Calcutta; and

(b) if so, what are the terms and conditions of nationalisation?

THE MINISTER OF STEEL, MINES AND HEAVY ENGINEERING (SHRI C. SUBRAMANIAM): (a) No, Sir.

(b) Does not arise

STRIKE BY MINERS OF N.C.D.C. AT
KOBRA

*541. SHRI KRISHAN DUTT: Will the Minister of STEEL, MINES AND HEAVY ENGINEERING be pleased to state:

(a) whether it is a fact that about 600 miners working in two inclines of the National Coal Development Corporation mines at Kobra have gone on an indefinite strike since Monday, the 17th February, 1964; and

(b) if so, what are the grievances of the striking miners and what action Government propose to take to redress these grievances?

THE MINISTER OF STEEL, MINES AND HEAVY ENGINEERING (SHRI C. SUBRAMANIAM): (a) There was a strike in inclines 1 and 2 of the Kobra (not Kobra) Colliery of the National Coal Development Corporation from 17-2-1964. But, according to the latest information received from the Corporation, the strike was called off unconditionally on the 6th March, 1964.

(b) The demand of the workmen was for payment of bonus for the quarter ending September, 1963. The demand was not conceded as, by reason of their having gone on strike on 29th August, 1963, which was declared as illegal, the workers were not entitled to bonus for the quarter in question, under the provisions of Coal Mines Bonus Scheme.